

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/176/2021

Date of order 06.04.2021

Present :Hon'bleMs.Bidisha Banerjee, Judicial Member
Hon'bleDr.NanditaChatterjee, Administrative Member

Sri Sukesh Sipai, son of Niranjan Sipai, aged about 55years, Ex-GDSMD cum GDSBPM, Khari B.O. via Kashi Nagar S.O. residing at Village-&-PO- Baribhangabad, PS- Raidighi, District- South 24 Parganas, Pin-743349.

.....Applicant.

-versus-

1. Union of India, service through the Secretary to Govt of India, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, West Bengal, Circle, Yogayog Bhawan, C.R. Avenue Klkata-700012.
3. The Director of Postal Services, Kolkata Region, Yogayg Bhawan, C.R. Avenue, Kolkata-700012.
4. The Superintendent of Post Offices, South Presidency Division, Baruipur, Kolkata-700144.

.....Respondents.

For the Applicant : Mr. S.K. Datta, Counsel

For the Respondents : Mr. S. Chakraborty, Counsel

O R D E R (Oral)

Per Ms.Bidisha Banerjee, JM:

Heard Id. Counsel for both the parties.

2. This OA has been filed to seek the following reliefs:

"8(a) An order quashing and /or setting aside the impugned Charge Sheet dated 05.08.2019/12.08.2019 at Annexure A-1.

(b) An order quashing and/or setting aside the Put Off of the applicant.

(c) An order quashing and/or setting aside the Enquiry and the entire proceedings held pursuant to the Memorandum of Charge Sheet dated 05.08.2016/12.08.2016 including the Order of Penalty dated 18.06.2019.

(d) An order directing the respondents to produce/cause production of all relevant records.

(e) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."

3. Since a statutory appeal preferred on 26.08.2019 to the Director of Postal Services, the Appellate Authority for the applicant, is pending disposal, we dispose of the O.A by directing the Appellate Authority to dispose of the pending appeal dated 26.08.2019 in accordance with law within a period of 8 weeks from the date of receipt of a copy of this order, with a well-reasoned and speaking order and to communicate the decision to the applicant forthwith.

4. It is made clear that we have not entered into the merits of the case and therefore all the points are kept open for the said authority to consider.

5. No costs.

(Dr.Nandita Chatterjee)
Member (A)

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(Bidisha Banerjee)
Member (J)